

SPECIAL PROCEDURE FOR PHYSICAL HEARING OF THE MATTERS

1. As a precautionary measure in view of COVID-19, hearing of Criminal Appeals only, will be conducted physically in the Court.
2. The Hon'ble Judges nominated by the Hon'ble the Chief Justice will take up Criminal Appeals on notified Court working time and dates.
3. Advocates who wish to mention the Criminal Appeal shall e-mail their praecipe mentioned against the category of the matter. The Advocate shall also serve the praecipe to the other side.
4. At a time, limited number of Advocates will be allowed to enter in the Court Room with intent to observe the social distancing and wearing of mask is compulsory.
5. Till the matter is called out, the Advocates should wait in the waiting room, in which arrangement is made and observe social distancing and use the mask.
6. If one of the Advocate/ party is not willing for physical hearing, then that Advocate/ party can be heard through video conference.

Dated this 25th day of August 2020

BY ORDER

(M.W. Chandwani)
Prothonotary & Sr. Master,
High Court, O.S. Bombay.

(V. R. Kachare)
I/c Registrar (Judl-I),
High Court, A.S., Bombay.